

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-212-2020

Harish S. Naik

...Petitioner.

Versus

State of Goa And Ors.

.... Respondents.

Mr. Dattaprasad D. Lawande with Mr. Pradosh Dangui, Advocate for the Petitioner.

Mr. Manish Salkar, Government Advocate for the Respondents No.1 to 4.

**Coram : M. S. SONAK &
M. S. JAWALKAR, JJ**

Date: 23rd September 2020

P.C.

Heard Mr. Dattaprasad Lawande, learned Counsel for the petitioner and Mr. Manish Salkar, learned Government Advocate for the respondents No.1 to 4.

2. At the request of Mr. Lawande, we grant leave to include the impugned order dated 06.02.2019 in the annexure to this petition. We also grant leave to the petitioner to amend the petition by adding the parties who are likely to be affected by grant of relief in terms of prayer clause (c). All these amendments to be carried out

within one week from today.

3. The copy of the amended petition to be served upon the respondents including the respondents who are now to be impleaded as parties to this petition.

4. Issue notice to the respondent No.5 and the newly added respondents returnable in three weeks. Private service is also permitted. In case any of the respondents wish to file reply, they may do so by service of advance copy on the learned Counsel for the petitioner.

5. Stand over to 19.10.2020.

M. S. JAWALKAR, J.

M. S. SONAK, J.

msr.